

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.844 OF 2002

BALBIR SINGH

Appellant (s)

VERSUS

STATE OF DELHI

Respondent(s)

Date: 21/06/2007 This Appeal was called on for Judgment today.

For Appellant(s) Mr. R. Nedumaran, Adv.

For Respondent(s) Mr. D.S. Mahra, Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice P.P. Naolekar.

The impugned order passed by the Designated Court does not suffer from any infirmity to warrant interference. However, the trial Court is requested to dispose of the matter as early as practicable preferably within 6 months from the date of communication of this order. The appeal is dismissed in terms of the signed reportable Judgment.

(Subhash Chander)
Court Master

(Phoolan Wati Arora)
Court Master

[Signed reportable Judgment is placed on the file]